

List of 10 Oldest Cases regarding SAADHIT 2.0 KRAs and the targets for the third quarter of 2022-23

S.NO.	COMMISSIONE RATE	FIL.	CAT.	CAS NO./ YEAR	CA D NO.	CA / SLP NO./YEAR	PETITIONER	RESPONDENT	CEGAT / HC ORDER NO.	BOARD'S REF. NO.	ISSUE INVOLVED
1	JAMMU CENTRAL EXCISE	D	E	2500/08-CAS	DIARY NO. 27126/2008	C.A. No. 006696 / 2009 SLP(C) NO. 31299/2008 CC NO. 16886/2008	CC&CE	M/S. CYRUS SURFACTANTS	JAMMU & KASHMIR HC ORDER DT. 03/04/08 IN CEREF NO. 5/2008	276/101/2008-CX.8A	whether education cess levied and collected under Sec 91 of Finance Act 2004 can be considered as a duty of excise for the purpose of grant of refund in cash
2	MUMBAI-III	D	E	1612-1613/08, DT. 02/05/08	CA NO. D17122/2008	CA NO. 6562-6563/2008	CCE, MUMBAI-III	M/S. BUNTS INDUSTRIES PVT LTD	A/1022-23/CIV/SMB/07 dated 27/06/2007	387/W/180/07-JC	Whether the assessee has an option not to avail an exemption notification which is absolute in nature and whether the assessee can avail modvat credit and pay duty by not availing exemption notification which is of absolute nature.
3	MANGALORE	D	E	2944-63/08	CA NO. D26454/2008	CA NO. 2955-2974/2009	COMMR. OF CUSTOMS & EXCISE, MANGALORE	M/S. PURUSHOTTAM G DASS PLYWD CO. LD. & ORS	CESTAT ORDER NO. 586-605/08	385(S)/45/2008-JC	Indirect taxes matters - appeals u/s 351 of Central Excise and Salt Act, 1944 .wrong availment of SSI exemption notification
		D	S	2080/2008/CAS	DIARY NO. 17978/2008	CA NO. 1765/2009 SLP(C) NO. 19808/2008	CCE, MANGALORE	M/S. KONKAN MARINE AGENCIES	CESTAT ORDER DATED 30.04.09	276/82/2008-CX8A	whether the services rendered by the assessee falls within the category of port service under Section 65(82) read with section 65(105) (zn) of the Finance Act, 1944?
4	SALEM	D	S	3907/08-CAS, DT. 10/10/2008	CA NO. D36232/2008	CA NO. 1766/2009	CST, SALEM	M/S. MADHAN AGRO INDUSTRIES(P) LTD	CESTAT ORDER NO. 384/2007, DT 05/04/07	385/S/56/2008-JC, DT. 21/10/2008	whether the tribunal was right in setting aside the demand on the ground that coconut oil would merit classification under Chapter heading 15.0/3
5	CHENNAI	D	S	977-980/08	CA NO. D15078/2008	CA NO. 4708-4711/2008	CST, MUMBAI-II	M/S. DIEBOLD SYSTEM (P) LTD.	CESTAT ORDER NO. 1324/08, DT. 19/11/2008	385/S/16/08-JC	Whether the service provided by the assessee is classifiable under Commissioning and installation service and are chargeable to tax
6	HYDERABAD-II C.EX.	D	E	4308/08	DIARY NO. 30796/2008	SLP(C) NO. 2014/2009 CC NO. 394	UOI & ORS.	M/S. GLOBAL TOBACCO PRODUCT	HIGH COURT OF A.P. AT HYDERABAD, WP-14914-2008 DATED 11.07.2008	NA	Indirect taxes matters - interpretation of Central Excise act & the Rules
7	MUMBAI CUSTOMS (EP)	D	C		CA NO. D28063/2008	CA NO. 3949-3958/2009	COMMR. OF CUSTOMS (EP) MUMBAI	M/S. MEHTA TRADING HOUSE P. LTD. & ORS.	CESTAT ORDER NO. A/1707/2014/CSTB/C-I DATED 08.10.2014	387/W/67/08-JC	is under valuation of glass chattans
8	MUMBAI AIRPORT	D	C	4769/2008	DIARY NO. 37756/2008	CA NO. 8670/2012 SLP(C) NO. 9673/2009	UNION OF INDIA	MOHD. ASLAM SAYEED & ORS	BOMBAY HC ORDER DT. 29/04/2009	NA	NA
9	PREV, MUMBAI	D	C	NA	DIARY NO. 32628/2008	CA NO. 8667/2012	CC, PREV MUMBAI	M/S. PARAGON ASSETS CO. LTD.	NA	NA	NA